

<u>The Gauhati High Court, At Guwahati</u> [THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

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IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN

UP BY	UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.			
@	BENCH	NAME OF THE JUDGES	PERIOD	
	 This Bench will take up matters pertaining to: Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue. Contempt matters pertaining to Division Bench- I. SARFAESI Act matters. Income Tax Appeal. Appeals under Companies Act. PIL and Taken up matters. Writ Petitions against Order of CAT. Writ Appeal pertaining to service matters of Central Government Employees. Along with any such matters as may be specifically directed to be listed. 	HON'BLE THE CHIEF JUSTICE(ACTING) AND HON'BLE MR. JUSTICE N.UNNI KRISHNAN NAIR	FROM 11-06-2025 TO 13-06-2025	
	[CRIMINAL BENCH] [COURT NO. 3] This Bench will take up matters pertaining to: 1. Criminal Appeal. 2. Criminal Appeal (J). 3. Criminal Revision petition. 4. Criminal Petition.	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	FROM 09-06-2025 TO 13-06-2025	
	 CIVIL BENCH- IV [COURT NO. 4] This Bench will take up matters pertaining to Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench -IV. Residuary Writ Petitions pertaining to Civil Bench-IV. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -IV. Writ Petition (Civil) under Labour and Industrial law etc. Contempt matters Pertaining to Civil Bench-IV. 	HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA	- D O-	

	[CIVIL BENCH-III] [COURT NO. 5]	HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to:	SUMAN SHYAM	
	1. Writ Petition (Civil) relating to State Govt. Employees.		
	2. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	3. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	4. Contempt matters Pertaining to Civil Bench-III.		
_	[DIVISION BENCH-I AND II] [COURT NO. 6]		FROM
		HON'BLE MR. JUSTICE	09-06-2025
	This Bench will take up matters pertaining to:	KALYAN RAI SURANA	то
	1. Writ Appeals.	AND	10-06-2025
	2. Contempt matters pertaining to Division Bench- I.	HON'BLE MR. JUSTICE	
	3. SARFAESI Act matters.	N.UNNI KRISHNAN NAIR	
	4. Income Tax Appeal.		
	5. Appeals under Companies Act.		
	6. PIL and Taken up matters.		
	7. Writ Petitions against Order of CAT.		
	8. Writ Petition (Civil) relating to Police and Army Actions.		
	9. Custodial Death.		
	10. Writ Petition(Foreigners Matters).		
	11. Writ Petition pertaining to Court martial of defence		
	personnel and armed forces.		
	12. Contempt matters pertaining to Division Bench- II.		
	Along with any such matters as may be specifically directed to be listed.		
	[DIVISION BENCH- II] [COURT NO. 6]		FROM
	,	HON'BLE MR. JUSTICE	11-06-2025
	This Bench will take up matters pertaining to:	KALYAN RAI SURANA	то
	1. Writ Petition (Civil) relating to Police and Army Actions.	AND	13-06-2025
	2. Custodial Death.	HON'BLE MRS. JUSTICE	
	3. Writ Petition(Foreigners Matters).	MALASRI NANDI	
	4. Writ Petition pertaining to Court martial of defence		
	personnel and armed forces.		
	5. Writ Appeal (Foreigners Matters).		
	6. Writ Appeal pertaining to matters of Board of Revenue.		
	7. Contempt matters pertaining to Division Bench-II.		
	Along with any such matters as may be specifically		
	directed to be listed.		
	I CIVIL DENCH II I L'ANDT NA O I		
	[CIVIL BENCH-II] [COURT NO. 8]	HON'RIE MD HISTICE	FROM
_	This Ranch will take up matters pertaining to	HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI	09-06-2025 TO
	This Bench will take up matters pertaining to: 1. Writ Petition (Civil) relating to service of Teacher of	ANAL KOMAK MEDIN	13-06-2025
	Provincialised Schools.		15-00-2025
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academic Matters.		
	4. Contempt matters pertaining to Civil Bench-II.		
	Contempt matters pertaining to eval belieffin		

This Bench will take up matters pertaining to: Death Reference cases. Criminal Appeal. Criminal Appeal (J). Confirmation of Decree of Divorce and such Matrimonial Appeals arising out of orders/Judgments passed by Family Court. Contempt matters pertaining to Special Division Bench. Habeas Corpus matters. Along with any such matters as may be specifically	HON'BLE MR. JUSTICE MANISH CHOUDHURY AND HON'BLE MRS. JUSTICE MITALI THAKURIA	- D 0-
directed to be listed.		
 CIVIL BENCH-III COURT NO. 10 This Bench will take up matters pertaining to(Including fresh cases): Writ Petition (Civil) relating to State Govt. Employees. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. Contempt matters Pertaining to Civil Bench-III. 	HON'BLE MR. JUSTICE SOUMITRA SAIKIA	- D 0-
 CRIMINAL BENCH COURT NO. 11 This Bench will take up matters pertaining to: Bail matters (where punishment is less than or equal to 7 years)(Including fresh cases). Bail matters Pertaining to Special Acts. Criminal Petition Criminal Revision Petition. W.P.(Crl.) matters pertaining to Special Acts(Other than Habeas Corpus matters). W.P.(Crl.) Matters where punishment is less than 7 years (Other than Habeas Corpus matters). 	HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA	- D O-

	LOUIS DENOM I LACANDE NA 40 L		
	[CIVIL BENCH-I] [COURT NO. 12]	HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to:	ROBIN PHUKAN	·DO-
	1. S.A.O.		
	2. R.F.A.		
	3. R.S.A.		
	4. F.A.O.		
	5. MAC Appeal.		
	6. M.F.A.		
	7. Civil Revision Petition.		
	8. Civil Revision Petition (I/O).		
	9. Testamentary Cases.		
	10.Arbitration Appeal.		
	11.Transfer Petition (Civil).		
	12.LA Appeal.		
	13.RERA Appeal.		
	14.Matrimonial Appeal(arising out of order other than Family		
	Courts)		
	15.Contempt matters Pertaining to Civil Bench-I.		
-	[CIVIL BENCH-I] [COURT NO. 14]		
		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to(Including fresh	DEVASHIS BARUAH	
	cases):		
	1. S.A.O.		
	2. R.S.A.		
	3. F.A.O.		
	4. MAC Appeal.		
	5. M.F.A.		
	6. Civil Revision Petition.		
	7. Civil Revision Petition (I/O).		
	8. Testamentary Cases.		
	9. Arbitration Appeal.		
	10.Transfer Petition (Civil).		
	11.LA Appeal.		
	12.RERA Appeal.		
	13.Matrimonial Appeal(arising out of order other than Family		
	Courts)		
	14.Contempt matters Pertaining to Civil Bench-I.		
	2 Compensations a citating to citation benefit		
	[CIVIL BENCH- V] [COURT NO. 17]		
	[VI, IL DENVIE VOUNT NO. II]	HON'BLE MR. JUSTICE	
	This Bench will take up matters pertaining to	ARUN DEV CHOUDHURY	-DO-
	1. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	2. Writ Petition (Civil) relating to Land Matters.		
	3. Residuary Writ Petitions pertaining to Civil Bench-V.		
	4. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench -V.		
	5. Contempt matters pertaining to Civil Bench-V.		

[CRIMINAL BENCH AND RFA MATTERS] [COURT NO. 18] This Bench will take up matters pertaining to: 1. Criminal Appeal(Including fresh cases). 2. Criminal Appeal (J) (Including fresh cases). 3. Criminal Petition(Including fresh cases). 4. Criminal Revision Petition(Including fresh cases). 5. Tr.Petition(Crl.). 6. Contempt matters pertaining to Criminal cases. 7. R.F.A.	HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND	- D O-
 CRIMINAL BENCH COURT NO. 21 This Bench will take up matters pertaining to: Bail matters (where punishment is less than or equal to 7 years) (Including fresh cases). Bail matters (where punishment is more than 7 years). Criminal Appeal. Criminal Petition. Criminal Revision Petition. W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus matters). 	HON'BLE MR. JUSTICE MRIDUL KUMAR KALITA	- D O-
This Bench will take up matters pertaining to 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. 2. Residuary Writ Petitions pertaining to Civil Bench-IV. 3. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV. 4. Writ Petition (Civil) under Labour and Industrial law etc. 5. Contempt matters Pertaining to Civil Bench-IV. 6. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V. 7. Writ Petition (Civil) relating to Land Matters. 8. Residuary Writ Petitions pertaining to Civil Bench-V. 9. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -V. 10. Contempt matters pertaining to Civil Bench-V.	HON'BLE MR. JUSTICE KAUSHIK GOSWAMI	- D O-

General Note:

1. All concerned may refer to Notification No. 91 dated 27-07-2023 for any clarification regarding classification of Civil Bench-IV and Civil Bench-V matters.